

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH P.

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P. (C) NO.9935 OF 2020

PETITIONER:-

M/S. J & S GRANITES COMPANY
MUPPRAMON, V-KOTTAYAM P.O.,
PATHANAMTHITTA-689565.
REPRESENTED BY ITS MANAGING PARTNER
SRI. K. SADANANDAN.

BY ADV. SRI.ENOCH DAVID SIMON JOEL,
SRI.RONY JOSE,
SRI.GEORGE A. CHERIAN
SRI.LEO LUKOSE

RESPONDENTS:-

1. PRAMADOM GRAMA PANCHAYAT,
LAKKOOR, MALLASSERY P.O.,
PATHANAMTHITTA-689 646.
REPRESENTED BY ITS SECRETARY
2. SECRETARY,
PRAMADOM GRAMA PANCHAYAT,
LAKKOOR, MALLASSERY P.O.,
PATHANAMTHITTA-689 646.
3. THE DIRECTOR OF MINING & GEOLOGY,
DIRECTORATE OF MINING & GEOLOGY,
PATTOM P.O,
THIRUVANATHAPURAM-695004.

BY

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.5.2020,
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

Dated this the 15th day of May, 2020

ORDER

Admit. Notice by speed post/email to respondents 1 and 2. Govt. Pleader takes notice for respondent No.3. It is the case of the petitioner that it has a deemed licence from the 1st respondent Panchayat. The 3rd respondent is directed to process Ext.P6 application provisionally without insisting that the petitioner should produce a Licence from the 1st respondent Panchayat. The petitioner shall not commence operation without further orders from this Court.

GOPINATH.P, JUDGE

APPENDIX

PETITIONER'S/S' EXHIBITS:

- EXT.P1:- TRUE COPY OF THE LETTER OF INTENT DATED 24.06.2019
ISSUED BY THE 3RD RESPONDENT
- EXT.P2:- TRUE COPY OF THE CONSENT TO OPERATE DTD. 05.07.2019
ISSUED BY THE POLLUTION CONTROL BOARD VALID TILL
09.08.2020.
- EXT.P2 (A) :TRUE COPY OF THE ENVIRONMENTAL CLEARANCE CERTIFICATE
DATED 10.08.2015 ISSUED BY THE SEIAA.
- EXT.P3: TRUE COPY OF THE APPLICATION DATED 30.01.2020
SUBMITTED BY THE PETITIONER BEFORE THE 2ND
RESPONDENT.
- EXT.P4: TRUE COPY OF THE LETTER DATED 07.02.2020 ISSUED BY
THE 2ND RESPONDENT.
- EXT.P5: TRUE COPY OF THE LETTER DATED 14.02.2020 SUBMITTED BY
THE PETITIONER BEFORE THE 2ND RESPONDENT.
- EXT.P5 (A) :TRUE COPY OF THE RECEIPT ISSUED BY THE 2ND
RESPONDENT.
- EXT.P6: TRUE COPY OF THE APPLICATION DATED 15.06.2018 FOR
QUARRYING LEASE SUBMITTED BY THE PETITIONER
BEFORE THE 3RD RESPONDENT.
- EXT.P7: TRUE COPY OF THE INTERIM ORDER DTD. 16.03.2020 IN
WP(C) NO. 8008/2020 ON THE FILES OF THIS HON'BLE COURT